

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **27.06.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Gem Suppliers  
Vs  
EAP infrastructure Pvt. Ltd.

**MAIN PETITION NUMBER** : IBA/1064/2019

**(IA/MA) APPLICATION NUMBERS**

IA/795(CHE)/2022, IA/855(CHE)/2022, IA(IBC)/292(CHE)/2024, IA(IBC)/898(CHE)2022,  
IA(IBC)/338(CHE)2024, IA(IBC)/340(CHE)2024

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**COMMON ORDER**

**IA/795(CHE)/2022**

Present: Shri. Chandrasekhar Sagutoor, Liquidator in person for Corporate Debtor M/s. EAP Infrastructure Pvt. Ltd.

Ms. Varsha Jain, Ld. Counsel for the RP of Amar Prakash Developers P. Ltd./R1.

Shri. Rajesh Bohra, Ld. Counsel for R2, R3, R4, R6 and R7.

None for Respondent No.5.

Reply/counter already filed by the Respondents except Respondent No.5.

Though Ld. Counsel Shri. Rajesh Bohra submits that he has received the copy of the rejoinder but the same are not placed before us.

Even the rejoinder stated to have been filed on the reply of Respondent No.1 is not on record.

**Registry is directed to verify and report.**

**IA/855(CHE)/2022**

Present: Shri. Chandrasekhar Sagutoor, Liquidator in person for Corporate Debtor M/s. EAP Infrastructure Pvt. Ltd.

Ms. Varsha Jain, Ld. Counsel for the RP of Amar Prakash Developers P. Ltd./R1.

Shri. Rajesh Bohra, Ld. Counsel for R2, R3, R4, R6 and R7.

None for Respondent No.5.

Reply/counter already filed by the Respondents except Respondent No.5.

Though Ld. Counsel Shri. Rajesh Bohra submits that he has received the copy of the rejoinders but the same are not placed before us.

Even the rejoinder stated to have been filed on the reply of Respondent No.1 is not on record.

**Registry is directed to verify and report.**

**IA(IBC)/292(CHE)/2024**

Present: Shri. Chandrasekhar Sagutoor, Liquidator in person for Corporate Debtor M/s. EAP Infrastructure Pvt. Ltd.

Shri. Rajesh Bohra, Ld. Counsel for R1 & R2.

Shri. K. Gaurav Kumar, Ld. PCS for R4.

Shri. K. Gaurav Kumar submits that Arihant Build Mart should not be the party in the present application. He wants to make submissions on this aspect.

Reply filed by Respondent No. 1 & 2.

Two weeks time is granted to the Applicant to file rejoinder, if any.

**Registry is directed to accept the reply to be filed by Respondent No. 4 as Ld. Counsel complains that the names of Respondent No.3 & 4 are not appearing on the DMS portal.**

**The Applicant/Counsel for the Applicant is directed to upload the correct particulars of application/documents on the DMS and ensure that the documents which have been uploaded on the DMS portal are the same as that in the application.**

Pleadings be completed before the date fixed.

**IA(IBC)/898(CHE)2022**

Present: Shri. Chandrasekhar Sagutoor, Liquidator in person for Corporate Debtor M/s. EAP Infrastructure Pvt. Ltd.

None for Respondent No.1.

Shri. Rajesh Bohra, Ld. Counsel for Respondent No. 2,3,4, 6 & 7.

None for Respondent No.5.

Despite directions, no steps taken by the Applicant for service on the Respondent No.1 & 5.

Last and final opportunity granted to take steps.

Reply of Respondent No. 2, 3, 4, 6 & 7 is on record.

Rejoinder is also on record.

Pleadings are complete.

**IA(IBC)/338(CHE)2024**

**IA(IBC)/340(CHE)2024**

Present: Shri. P. Gowthaman, Ld. Counsel for the Applicant/EPFO.

Respondent in person with the Counsel Ms. Mirunalini.

Shri. Chandrasekhar Sagutoor, Liquidator in person for Corporate Debtor M/s. EAP Infrastructure Pvt. Ltd.

Reply/counter of the Respondent is not on record in IA(IBC)/338(CHE)/2024 though stated to have been filed.

Reply/counter in IA(IBC)/340(CHE)/2024 is on record.

Rejoinder is stated to have been e-filed. Till date, hard copy not filed.

Be filed within a week.

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Applicant is directed to file an affidavit in respect of all the applications filed by him and also give the details of the pending applications and the status of the applications within a week from today.

Ld. Counsels for the parties are directed to ensure that the copies are available on record before the next date of hearing.

Parties/Counsels are directed to approach the Registry to update the record.

List all the applications for hearing on **13.08.2024**.

Pleadings be completed before the date fixed.

**Sd/-**  
**VENKATARAMAN SUBRAMANIAM**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**SANJIV JAIN**  
**MEMBER (JUDICIAL)**

vs